

(2020) 12 SEBI CK 0131
In the Securities Appellate Tribunal Mumbai
Case No : Appeal No.27 Of 2020

Soumen Chatterjee

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 21-12-2020

Acts Referred:

Citation : (2020) 12 SEBI CK 0131

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Anjali Agarwal, Chauduri Suraj, Aubhav Ghosh, Ravishekhar Pandey

Judgement

1. We have heard Ms. Anjali Agarwal, the learned counsel for the appellant and Mr. Chaudhuri Suraj, the learned counsel for the respondent through

video conference. Order reserved.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.